

ESSENTIAL SERVICES MAINTENANCE ORDINANCE, INDIAN RAILWAYS (AMENDMENT) ORDINANCE, AND PONDICHERRY MUNICIPAL DECREE (AMENDMENT) ORDINANCE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH). I beg to lay on the Table a copy each of the following Ordinances, under provisions of article 123(2) of the Constitution:

(1) The Essential Service Maintenance Ordinance, 1968 (No. 9 of 1968) promulgated by the President on the 13th September 1968.

(2) The Indian Railways (Amendment Ordinance) 1968 (No. 10 of 1968) promulgated by the President on the 14th September 1968.

(3) The Pondicherry Municipal Decree, (Amendment) Ordinance, 1968 (No. 11 of 1968) promulgated the President on the 28th October, 1968. [*Placed in Library. See No. LT-2007/68*]

ANNUAL REPORT OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAIN SINHA) : I beg to lay on the Table a copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1967-68, under section 19 of the All India Institute of Medical Sciences Act, 1956. [*Placed in Library. See No. LT-2008/68*].

UTTAR PRADESH SUGARCANE (PURCHASE TAX) (AMENDMENT) RULES, 1968 (HINDI AND ENGLISH VERSIONS) ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table : —

- (1) (i) A copy of the Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. 649-S/XVIII-C-1600—68 in Uttar Pradesh Gazette dated the 7th February 1968, under sub-section (3) of section 15 of the U.P. Sugarcane (Purchase Tax) Act, 1961, read

with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

- (2) (i) A copy of Notification No. ST-7037.X-953 (1)-54, (Hindi and English versions) published in the Uttar Pradesh Gazette dated the 30th December, 1967, making certain amendment to Notification No. ST-6438.X-1012-62 dated the 1st December, 1962, under sub-section (3) of section 3-A of the U.P. Sales Tax Act, 1944, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the state of Uttar Pradesh.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. see No. LT-2009/68*].

(3) A copy of the Delhi Sales Tax (Fourth Amendment) Rules, 1968, (Hindi and English versions) published in Notification No. F. 4(120).68-Fin. (Genl.) in Delhi Gazette dated the 26th August, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [*Placed in Library, see No. LT-2009/68*].

(4) A copy of Notification No. G.S.R. 1802 (English version) and G.S.R. 1803 (Hindi version) published in Gazette of India dated the 5th October, 1968 making certain amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [*Placed in Library, see No. LT-2010/68*].

(5) A copy of Notification No. G.S.R. 1549 published in Gazette of India dated the 24th August, 1968, issued under the